

[Shri P. Chidambaram]

Courtesy requires you to hear me patiently. I did not interrupt you. Arguments of law cannot be advanced by interruptions. What you say is, clause (a) and clause (b) make a distinction. Anybody who is born before the Act will not be affected, because the Act cannot be made retrospectively. Anybody born after the Act, if one of the parents is a citizen, the child will be an Indian citizen. This does not affect the naturalisation procedure. The Third Schedule is still in-tact. Hon. Members are not reading the whole Act. The naturalisation procedure will still be there. On domicile rights, if you have domicile for a certain number of years you can still apply for naturalisation. What we now affect is the automatic right of citizenship, not the right to naturalisation. There is no infirmity in this Act. It squarely stands the test of Article 14. Of course, we will hear the suggestions of hon. Members and I am sure that if the suggestions are good, Government would accept them.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Citizenship Act, 1955."

The motion was adopted.

S. BUTA SINGH : Sir, I introduce the Bill.

17.10 hrs.

#### MATTERS UNDER RULE 377

[English]

##### (i) Need to clear Ib Thermal Project in Orissa

DR. KRUPASINDHU BHOI (Sambalpur) : In order to meet the power shortage in Orissa, there is a proposal to set up an Ib Thermal Project in the State sector during the 7th Plan. The Project is proposed to be located in Sambalpur district. According to the phasing of the project, the first unit is to be commissioned in 1990.

State Government have established Orissa Power Generation Corporation for execution of the project. The Corporation has taken up infrastructural preliminary work like land acquisition, water supply, power supply, road, construction of staff quarters etc. at a total estimated cost of Rs. 32 crores.

The State Government have furnished proposals to the Central Government for financial assistance from the new scheme of floatation of bonds and equipment credit from foreign equipment supplies. The proposals received from different foreign equipment suppliers have also been furnished to Government of India for selecting any one of the proposals alongwith the floatation of bonds. Government of India have, however, replied that the scheme of floatation of bonds would not be extended to State Government Organisations. But their decision on selection of foreign equipment supplier is still awaited. This project for which all preliminaries have been completed should be expeditiously cleared by the Planning Commission and the funding pattern should be approved by Ministry of Finance and Ministry of Energy by selecting the foreign equipment/credit supplier.

##### (ii) Need to condemn the attack on the life of Prime Minister and take stern steps for Prime Minister's security

SHRI SOMNATH RATH (Aska) : The country has heaved a sigh of relief that the Prime Minister Shri Rajiv Gandhi was not harmed by the attempt on his life at Rajghat where he had gone to pay homage to the Father of the Nation on the occasion of Mahatma Gandhi's Birth Anniversary on 2nd October. The Prime Minister has reacted in a manner that befits the leader of the nation but that does not mean that the gravity of the incident should be minimised or the seriousness of the tragedy averted should be overlooked. A full picture has not emerged yet out of enquiry.

The incident denotes serious lapses in regard to the Prime Minister's security. Two years ago, on the last day of another October, Smt. Indira Gandhi was assassinated. And again, in October of this year, there is dastardly attempt on the life of our beloved Prime Minister.